

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, MUMBAI
REGIONAL BENCH
Court No.5**

**Excise Miscellaneous Application No. 85494 of 2024
in**

**Excise Appeal No. 86846 of 2015
&**

Excise Appeal No. 86846 of 2015

(Arising out of Order-in-Original No. PUN-EXCUS-004-COM-04/14-15 dated
22.06.2015 passed by the Commissioner of Central Excise, Pune-IV)

**Innoventive Industries Ltd.
(Unit-II)**

Appellant

Gat No.56/3, 4 & 5,
Chakan-Shikrapur Road,
Pimple Jagtap,
Tal: Shirur, Dist: Pune 412 208

Vs.

Commissioner of CE & ST, Pune-IV

Respondent

ICE House, 41-A, Sassoon Road,
Opp. Wadia College, Pune 411 001.

WITH

**Excise Miscellaneous Application No. 85493 of 2024
in**

**Excise Appeal No. 86847 of 2015
&**

Excise Appeal No. 86847 of 2015

(Arising out of Order-in-Original No. PUN-EXCUS-004-COM-04/14-15 dated
22.06.2015 passed by the Commissioner of Central Excise, Pune-IV)

Innoventive Industries Ltd.

Appellant

Gat No.1261, Sanswadi,
Pune-Nagar Road,
Tal: Shirur, Dist: Pune 412 208

Vs.

Commissioner of CE & ST, Pune-IV

Respondent

ICE House, 41-A, Sassoon Road,
Opp. Wadia College, Pune 411 001.

AND

Excise Appeal No. 86848 of 2015

(Arising out of Order-in-Original No. PUN-EXCUS-004-COM-04/14-15 dated
22.06.2015 passed by the Commissioner of Central Excise, Pune-IV)

Chandu Chavan

Appellant

Chairman & Managing Director,
Innoventive Industries (Unit-II),
Gat No.56/3, 4 & 5,
Chakan-Shikrapur Road,
Pimple Jagtap,
Tal: Shirur, Dist: Pune 412 208

Vs.

Commissioner of CE & ST, Pune-IV

Respondent

ICE House, 41-A, Sassoon Road,
Opp. Wadia College, Pune 411 001.

Appearance:

None for the Appellant

Shri Dinesh Nanal, Deputy Commissioner, Authorised Representative for the Respondent

CORAM:

HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

HON'BLE MR. ANIL G. SHAKKARWAR, MEMBER (TECHNICAL)

Date of Hearing: 09.10.2024

Date of Decision: 09.10.2024

FINAL ORDER No. 86628-86630/2024.

PER: BENCH

None for the appellant. Notice sent through Speed Post is received back unserved with a postal noting that the addressee has refused to receive the same in respect of appeal No. E/86848/2015 and in respect of appeal No. E/86847/2015, the appellant company was closed.

2. Taking note of the development and having regard to the fact that Shri Chandu Chavan, who is the Chairman & Managing Director of the company, had full knowledge of the hearing of the appeals and neither the appellant company nor he himself have participated in hearing of the appeals, we are of the view that the appellants are no more interested to pursue their appeals, consequent to which we dismiss the appeals for default and non-prosecution under Rule 20 of CESTAT (Procedure) Rules, 1982.

3. Both the miscellaneous applications are also disposed of.

(Order pronounced in the open court)

(Dr. Suvendu Kumar Pati)
Member (Judicial)

(Anil G. Shakkarwar)
Member (Technical)

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